THE DEPUTY MINISTER FOR RE-HABILITATION (SHRI J. K. BHON-SLE) : (a) 2 per cent, per annum (simple interest).

(b) None.

(c) The programme has already been completed.

## EVACUEE PROPERTY IN INDIA AND PAKISTAN

81. SHRI M. VALIULLA: Will Ihe Minister for REHABILITATION be pleas ed to state:

<a) whether the evacuee property left by Muslims in India has been assessed and if so, what is its value;

(b) whether there is any evacuee property in India left by any non-Muslims and if so, what is its value; and

(c) what is the value of the evacuee property left by non-Muslims in Pakistan?

THE DEPUTY MINISTER FOR RE-HABILITATION (SHRI J. K. BHON-SLE): (a) Evacuee property left by Muslims includes urban properties, rural houses and agricultural lands. For the purposes of the Compensation Scheme, the value of urban property has been assumed' at about Rs. IOO crores. Assessment of other types of properties has not been made.

(b) No separate records have been kept.

(c) Not known.

## **REQUIREMENT OF COAL-TAR**

82. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state what is the quantity of coal-tar annually required for use in the country?

THB MINISTXR FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI): The present requirements of coal-tar are estimated at 125,000 tons.

## **REPORT OF THE INDIAN INDUSTRIAL DELE-**GATION TO U.S.S.R.

83. SHRI SARDAR SINGH OF KHETRY: Will the Minister for COM MERCE AND INDUSTRY be pleased to state:

(a) whether any report has been submitted to Government by the Indian Industrial Delegation to the Union of Soviet Socialist Republics;, and

(b) if so. whether Government will lay a copy *Ot* it on the Table of the House?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI): (a) Yes.

(b) No. The report has been treated as a confidential document.

## IMPORT OF BETEL-NUTS ON FALSE CERTI-FICATE FROM CHARTERED ACCOUNTANTS

84. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that some persons tried to import betel-nuts on the strength of false certificates obtained by them from some Chartered<sup>1</sup> Accountants;

(b) if so, whether any complaint has been made by Government against the conduct of those Chartered Accountants to the Institute of Chartered Accountants of India; and

tc) if the answer to part (b) above be in the affirmative what action ha» been taken on such complaint7

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI): (a) and (b). Yes, Sir.

(c) The Institute of Chartered Ac countants have not bean abl\* to take